

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 843 of 2003

Jabalpur, this the 7th day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Smt. Prem Verma, W/o. Shri
Rajkumar Verma, Aged about years,
Working as Assistant Foreman, P.V.
Section, Gun Carriage Factory,
Jabalpur, R/o. 291, Ramnath Campus,
Napier Town, Jabalpur. ... Applicant

(By Advocate - Shri Anand Singh on behalf of Shri Pankaj
Dubey)

V e r s u s

1. Union of India,
Through : Secretary,
Ministry of Defence Production,
New Delhi.
2. Director General, Ordnance
Factory Board, 10-A, S.K. Bose
Road, Kolkata.
3. Secretary, Ordnance Factory
Board, 10-A, S.K. Bose Road,
Kolkata.
4. Director General, Quality
Assurance, Ministry of Defence,
New Delhi.
5. General Manager,
Gun Carriage Factory,
Jabalpur. ... Respondents

ORDER (Oral)

By M.P. Singh, Vice Chairman -

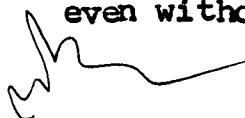
By filing this Original Application the applicant has
sought direction to the respondents to correct the designa-
tion of the applicant from Chargeman Grade-I (Mechanical) to
Chargeman Grade-I (Metallurgical) and accordingly place her
in the Metallurgical pool, with all consequential benefits.

2. The brief facts of the case are that the applicant

was appointed as Junior Scientific Assistant Grade-I, formerly known as I of A (D.G.I) Organisation vide letter dated 11.11.1980. At that time the applicant was appointed against the metallurgical pool as she was having the qualification of M.Sc (Chemistry). In 1984 the Ministry of Defence has taken a policy decision to transfer the stage/ interstage inspection responsibilities from DGI Organisation to DGOF/OFB. Consequently, the services of the Officers of Inspectorate of Armaments, G.C.F posts, Jabalpur, were permanently transferred to Gun Carriage Factory, Jabalpur. On transfer of her service the applicant was redesignated as Chargeman Grade-II. Thereafter she was promoted as Chargeman Grade-I in the Gun Carriage Factory, Jabalpur vide order dated 19.06.1992. While promoting the applicant the respondents have reverted her name in Mechanical Group and promoted her on the basis of her seniority in Mechanical Group, instead of Metallurgical Group. In this connection she has given a representation to the respondents for the alleged discrimination as one Shri B.K. Jain who originally belongs to Electrical Pool, was erroneously placed in the Mechanical Group and was promoted to the post of Chargeman Grade-II alongwith the applicant vide Annexure A-4. She has given her representation on 15th July, 1999 (Annexure A-5). Till now the respondents have not taken any decision on her representation and aggrieved by this, she has filed this Original Application claiming the aforesaid reliefs.

3. Heard the learned counsel for the applicant.

4. In the circumstances, we deem it appropriate to dispose of this Original Application at the admission stage itself even without issuing notices to the respondents, by directing



them to first decide the representation of the applicant dated 15th July, 1999 (Annexure A-5), by passing a detailed, reasoned and speaking order within a period of four months from the date of receipt of copy of this order.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

G. Shanthappa

(G. Shanthappa)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

पूर्णकाल सं. ओ/न्या.....जलपुर, दि.....
प्रदेशीय अधिकारी.....

- (1) राज्यपाल राज्य न्यायालय वार्षिक विवादालय, जलपुर
- (2) राज्यपाल राज्य न्यायालय वार्षिक विवादालय, जलपुर
- (3) राज्यपाल राज्य न्यायालय वार्षिक विवादालय, जलपुर
- (4) राज्यपाल राज्य न्यायालय वार्षिक विवादालय, जलपुर

Pankaj Dubey, Adw.

Rajendra

*Forwarded
on
15-1-01*

"SA"